

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 413
(IB)-548/ND/2020

IN THE MATTER OF:

R.R. Distributors Pvt. Ltd.	...	Applicant
Vs.		
M/s Kanodia Technoplast Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 22.09.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Fanish K Jain, Mr. Nischay Ahuja, Mr. Manak Goel, Advs.
For the Respondent	: Mr. Anand Shankar Jha AOR, Mr. Arpit Gupta, Adv.

ORDER

Learned Counsel for the Applicant states that for satisfying the query raised by the Bench, additional affidavit is filed and copy served. Learned Counsel for the Corporate Debtor states that they have filed the response but the same has not come on record. Mr. Datta, Learned Senior Counsel appearing for Corporate Debtor requests that short time be granted to argue the proposition of law in view of the judgments filed. The said documents of Corporate Debtor have not come on record. Learned Counsel for the Applicant is allowed to file the citations which they would like to rely upon.

List on **12.11.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)